

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 104 of 2025 RG/LP

Dated: 24-01-2025

It is hereby notified that the below mentioned applicant(s) have voluntarily suspended their practice and surrendered their Certificates of Enrolment as an Advocate, therefore the same are suspended from the date shown against each:-

S.No	Name of Advocate S/Shri	Date of Surrender	Enrollment No. & Date
1.	Mohd Noveed Sarwer Khan S/O Shri Talat Sarwer Khan R/O Poonch	08.01.2025	JK-57/2022 Dt.21.02.2022 (Absolute)
2	Jawad Murtaza Khan S/O Murtaza Khan R/O Khan enclave Opposite Palm Ravera Flats Sidhra Jammu	20.01.2025	JK-725/217 19.12.2017 (Absolute)
3	Aijaz Ahmad Dar S/O Sh. Bashir Ahmad Dar R/O Berigam, Devsar Kulgam	17.01.2025	JK-458/2021 Dt.13.09.2021 (Absolute)
4	Syed Tayoub Bukhari s/O Mumtaz Hussain Shah R/O Poonch	09.01.2025	JK-154/2018 Dated 27.02.2018 (Absolute)

By Order.

*S. Kazmi*  
24-01-25  
(Assistant Registrar)

L.P. Section-Main Wing

No: 3090-3107 RG/LP Dated: 24-01-2025

*PKS*

Copy to the: -

1. Registrar Judicial, High Court Wing Jammu/Srinagar.
2. Principal District & Sessions Judge, Jammu/Poonch/Kulgam.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K High Court Bar Association, Jammu.
5. President District Bar Association, Poonch/Kulgam.
6. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
7. CPC, e-Courts, High Court of J&K, Jammu with the request to upload the same on the official website of J&K High Court for information of all the concerned.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Mr. \_\_\_\_\_

.....for information.

*S. Kazmi*  
24.01.25  
(Assistant Registrar)

*PKS*